

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AGRA BENCH, AGRA**

**Before Sh. Satbeer Singh Godara, Judicial Member  
&  
Sh. Manoj Kumar Aggarwal, Accountant Member**

**ITA No. 216/Agr./2023 : Asstt. Year: 2010-11**

Late Mr. Dinesh Chandra Katara (through legal heir Mrs. Manju Katara), CM3, 901, Supertech, Capetown, Sector-74, Noida	Vs	Income Tax Officer, Ward-2(1)(1), Agra, U.P.-282002
(APPELLANT)		(RESPONDENT)
<b>PAN No. ALIPK9312L</b>		

**Assessee by : Sh. Sahib P. Satsangi, Adv.  
Revenue by : Sh. Shailener Shrivastava, Sr. DR**

<b>Date of Hearing: 18.02.2025</b>	<b>Date of Pronouncement: 18.02.2025</b>
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**ORDER**

**Per Satbeer Singh Godara, Judicial Member:**

This assessee's/alleged legal heir's appeal for Assessment Year 2010-11, arises against the CIT(A)/NFAC, Delhi's DIN & order No. ITBA/NFAC/S/250/2022-23/1042899204(1) dated 29.04.2022, in proceedings u/s 147 r.w.s. 144 of the Income Tax Act, 1961 (in short "the Act").

2. Heard both the parties at length. Case file perused.
3. It emerges during the course of hearing that the assessee is stated to have filed application under the "Direct Tax Vivad Se Vishwas Scheme, 2024" and has already submitted Form 1 &

2 and Form 4 thereunder has not been issued by the prescribed authority till date.

4. The Revenue is equally fair in not disputing this clinching averments made by the assessee at this stage.

5. This assessee's appeal is dismissed as withdrawn in above terms, subject to all just exceptions.

Order Pronounced in the Open Court on 18/02/2025.

Sd/-  
**(Manoj Kumar Aggarwal)**  
**Accountant Member**

Sd/-  
**(Satbeer Singh Godara)**  
**Judicial Member**

**Dated: 18/02/2025**

\*Subodh Kumar, Sr. PS\*

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**